(4) G.S.R. 384 ytablished in Gazette of India dated the 8th March, 1975 containing corrigendum to Notification No. G.S.R. 11 published in Gazette of India dated the 11th January, 1975.

(ii) G.S.R. 305 published in Gazette of India dated the 8th March, 1975, containing corrigendum to Notification No. G.S.R. 13 published in Gazette of India dated the 11th January, 1975.

(iii) G.S.R. 306 published in Gazette of India dated the 8th March, 1975, containing corrigendum to Notification No. G.S R 12 published in Gazette of India dated the 11th January, 1975.

(1v) G.S.R. 307 published in Gazette of India dated the 8th March, 1975, containing corrigendum to Notification No. G.S.R. 53 published in Gazette of India dated the 18th January, 1975.

(v) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1975, published in Notification No G.S.R. 808 in Gazette of India dated the 8th March, 1975.

(vi) The Indian Administrative Service (Pay) Third Amendment Rules, 1975, published in Notification No. G.S.R. 309 in Gazette of India dated the 8th March, 1975.

(vii) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1975, published in Notification No. G.S.R. 145(E), in Gazette of India dated the 12th March, 1975.

(viii) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1975, published in Notification No. G.S.R. 146(E) in Garette of India dated the 12th March, 1975. [Placed in Library. See No. LT-9227/78].

22 IS-10.

(2) A copy of the Arms (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 278 in Gazette of India dated the 1st March, 1975, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in library. See No. LT-9228/75].

MR. SPEAKER: Shri Pranab Kumar Mukherjee—he is not here.

Shri Ziaur Rahman Ansari.

Audited Accounts of Central Silk Board, Bombay for 1972-73.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table a copy of the Audited Accounts (Hindi and English versions) of the Central Silk Board, Bombay for the year 1972-73, under sub-section (4) of section 12 of the Central Silk Board Act, 1947. [Placed in Library. See No. LT-9230/75].

SHRI PRANAB KUMAR MUKH-ERJEE 1086-

MR. SPEAKER: I called you but you were not here. Yes, you may lay your paper.

NOTIFICATION UNDER CENTRAL EXCISE RULES, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHER-JEE): I beg to lay on the Table a copy of Notification No. G.S.R. 147(E) (Hindi and English versions) published in Gazette of India dated the 12th March. 1975 issued under the Central Excise Rules, 1944. together with an explanatory memorandum [Placed in library. See No. LT-9229/75].

GUJARAT LOCAL FUND AUDIT RULES, 1974 AND A MEMORANDUM

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): On behalf of Shri Delbir Singh, I beg to lay on the Table:

[Shri K. Raghu Ramaiah]

- (1) A copy of the Gujarat Local Fund Audit Rules, 1974, published in Notification No. KP—245-CFA-1364-7893-(74)-DH in Gujarat Government Gazette dated the 20th February, 1975, under sub-section (4) of section 14 of the Gujarat Local Fund Audit Act, 1963 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (2) A memorandum (Hindi and English versions) explaining reasons for not laying the Hindi version of he above Notification.
 [Placed in library. See No LT-9231/75].

श्री राम रतन द्यार्ग (बादा) अध्यक्ष जी, मैने आदटम म० 5(2) के वारे मे एक स्लिए भेजी थी। यह नोटिफिकेशन 20 फरवरी, 1975 को निकला था— तब मे अब तक इस का हिन्दी अनवाद तैयार नही हुआ। लगभग एक वर्ष से यहा पर यह प्रशन उठाये जा रहे हैं—इन ने हिन्दी अनुवाद क्यो तैयार नहीं किये जाने, वारवार मली महोदय को एक्मप्लेनेशन देना पहता है। राष्ट्र भाषा के लिए यह बहुत ही अपमान की वात है। युजरात मे हिन्दी चलती है, वहा की जनता को हिन्दी की सुविधा मिलनी चाहिए। मैं चाहता हूं कि इस विलम्ब के लिए मली महोदय खेड व्यक्त करें।

SHRI K. RAGHU RAMAIAH Explanatory Memorandum abundantly explains the reasons. But for President's rule, in the normal course, these I presume would have been laid on the Table of the Assembly there and, according to the Rules of the Gujarat official Languages Act, they are being published in English only. Because they are to be under those rules in English, so, here they are placed on the Table in English only. ebundantly explained.

वी हुक्त चन्द कड्याय (मृरैना) . वहां के लोग भी हिन्दी जानते हैं । बी घटल विहारी वाजवेदी (ज्वालियर): अध्यक्ष जी, यह सफाई क्या किसी के वर्षे के नीचे उत्तर सफती है। वहां किस माना में काम चलता है, यह सबाल नही है। इस सबन का यह नियम है कि यहां जो भी कागज रखें जायेंगे, वे अग्रेजी के साथ हिन्दी मे भी होने चाहिए। यह सूचना 20 फरवरी को प्रकाक्षित की गई थी, आज 19 मार्च हो रहा है।

ग्रध्यक्ष जी, ज्ञापने सुझाव दिया था कि सारे मामले पर विचार करने के लिए ग्राप एक बैठक बुलायेंगे, जिसमे गृह मत्री भी होंगे भीर....

प्राप्यक्ष महोदय मीटिंग हुई है।

श्री घटल बिहारी बाजपेयी वह तो जैनरल पराजेज कमेटी की मीटिंग थी, मैंने उसकी कार्यवाहा देखी है। इसके लिये जब तक गृह मती धौर पालियामेन्द्री घफंयर्स मिनिस्टर नही बुलाये जायेगे, तंब तक माम नहीं चलेगा।

स्रध्यक्ष महोवस में स्रापको वतलाने लगा था, लेकिन झाप तो सुनते ही नही है। यह बात रूठ कमेटी के सामने नाई गयी थी। रूटल कमेटी ने कुछ मुझाव दिए है—उन के बारे में में झाप से बात करूगा। उम मुझाव को सभी यहा बतलाना मेरे लिए कहा तक दुस्स्त होगा — मैं कह नही सकता, क्योंकि सभी फैसला नही हुसा है, इस लिए उसे कमटी मैं बतलाउना। फिर भी रूटस कमेटी ने रिकमेन्ड कर दिया है कि हिन्दी की डिले के बारे मे इस हाउस की एक कमेटी होनी चाहिए जिस के सामने मरकार बतलाए की क्या वजह है धीर उस कमेटी का फैसला इस हाउस के सामने भाया करें।

बी संकर बयाल सिंह (क्तरा): प्रध्यक्ष महोदय, इस में एक बातधोर होनी चाहिए----बो भी कागज सभा पटल पर रखे जाते हैं, वे अंग्रेजी में रखे जाते हैं, हिन्दी में नहीं रखे जाते, कोई मंत्री हिन्दी में भी रखा करे।